

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 6225 of 2021

1. Thakrani @ Thakran Hembrom @ Thakrani Hembrom
2. Gajan Soren
3. Miru Marandi
4. Bale Marandi
5. Mosori @ Mosodi Marandi
6. Munni @ Sanjali Marandi ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Shashi Kant Thakur ,Adv.
For the State : Mr. Tapas Roy ,Addl. P.P.

02/06.09.2021

Heard the parties through Video Conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Maheshpur P.S. Case No. 37 of 2021 registered under Sections 147, 148, 341, 323, 504, 379 of the Indian Penal Code and Section 3/4 of Prevention of Witch (Daain) Practices Act.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners being the members of an unlawful assembly, armed with deadly weapon, committed theft of silver necklace, cash of Rs. 10,000/- of the informant, made her necked and called her *daain*. It is then submitted that the allegations against the petitioners are all false and those allegations are general and omnibus in nature. It is next submitted that the petitioners are ready to co-operate with the investigation of the case and also undertake to pay Rs. 20,000/-

jointly as ad interim victim compensation to the informant without prejudice to their defence and they undertake not to annoy or disturb the informant in any manner during pendency of the case hence, the petitioners be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a period of four months from the date of this order, the petitioners shall be released on bail on depositing Rs. 20,000/- jointly by way of demand draft drawn in favour of informant as ad interim victim compensation without prejudice to their defence and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned CJM, Pakur in connection with Maheshpur P.S. Case No. 37 of 2021 subject to the condition that the petitioners will not annoy or disturb the informant in any manner during pendency of the case and will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

In case of depositing aforesaid demand draft by the petitioners, learned court below is directed to issue notice to the informant and release the demand draft in her favour on proper identification forthwith.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-